## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1683
ANSWERED ON:30.11.2009
IMPLEMENTATION OF CENTRAL LABOUR LAWS
Chavan Shri Harischandra Deoram

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the names and number of Central Labour Laws enacted for protecting the interests of various labourers/workers in the country;
- (b) whether the exploitation of labourers/workers is continued despite of such laws; and
- (c) if so, the details thereof alongwith the steps taken by the Government to ensure cent percent implementation of such labour laws strictly?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI HARISH RAWAT)

- (a): There are 44 Central Labour Laws enacted for protecting the interest of working class in the country. A list of the same is at Annexure-I.
- (b) & (c): The enforcement of the provisions of various Labour laws has been prescribed under provisions of the relevant Acts. In the Central Sphere, the enforcement is secured through the officers of the Central Industrial Relations Machinery (CIRM). Some of the labour enactments are also enforced by the officials of Employees State Insurance Corporation and Employees Provident Fund Organisation (EPFO). The officers of CIRM are appointed as Inspectors under the provisions of the Acts. They conduct regular inspections and in the event of detection of any case of violation of the provisions of the labour enactments, they direct the employers to take remedial actions. In case of non-compliance of such directions, provisions of prosecutions of defaulting employers are enforced. In addition, special inspection drives are also undertaken for ensuring effective implementation of these Acts.

This Ministry has also written to the State Governments that they should strengthen the implementation machinery in their States so that effective implementation can be ensured and violation of labour laws is reduced to the minimum.